## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## APPEAL NO. 286 OF 2015 & APPEAL NO. 328 OF 2016

Dated: 30<sup>th</sup> October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

**APPEAL NO. 286 OF 2015** 

In the matter of:

**Punjab Energy Development Agency (PEDA)** 

.... Appellant(s)

۷s.

**Punjab State Electricity Regulatory Commission &Ors.** 

.. Respondent(s)

Counsel for the Appellant(s) : Mr. Aditya Grover

Ms. Pooja R. Sharma

Counsel for the Respondent(s) : Mr.Sakesh Kumar for R-1

Ms.Suparna Srivastava Mr. Tushar Mathur for R-2

Mr. Krishna Kant

for Mr. Tajender Kr. Joshi for R-3

**APPEAL NO. 328 OF 2016** 

In the matter of:

M/s Atlantic Power Pvt. Ltd.

.... Appellant(s)

....

Vs.

Punjab Energy Development Agency (PEDA) &Ors.

Respondent(s)

Counsel for the Appellant(s) : Mr. Krishna Kant

for Mr. Tajender Kr. Joshi

Counsel for the Respondent(s) : Mr. Aditya Grover

Ms. Pooja Sharma for R-1

Ms. Suparna Srivastava Mr. Tushar Mathur for R-2

Mr. Sakesh Kumar for R-3

## <u>ORDER</u>

Learned counsel, Mr. Tajender K Joshi, appearing for the Appellant in Appeal No. 328 of 2016 has communicated a letter dated 28.10.2018 seeking an adjournment in the matter due to some personal difficulty to appear before this Court.

Submissions made by the learned counsel, Mr. Tajender K Joshi in his request letter, as stated supra, are placed on record.

In the light of the statement made in the aforesaid communication of the learned counsel Mr. Tajender K Joshi, appearing for the Appellant, the same was accepted.

Post the matter for hearing on <u>12.12.2018</u>, as agreed by learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member